

**In Chamber**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 580 of 2020

**Petitioner :-** Shahid Ali Siddiqui

**Respondent :-** State of U.P.

**Counsel for Petitioner :-** In Person

**Counsel for Respondent :-** G.A.

**Hon'ble Govind Mathur, Chief Justice**

**Hon'ble Siddhartha Varma, J.**

This petition for writ is preferred to have a direction for respondent-State to open Mosque/Idgah situated in the State of Uttar Pradesh for offering Jamaat/Namaj of Eid-Ul-Fitr and Dova in Congregation for one hour (Time 9:00 AM to 10:00 AM) and future Juma Namaj till June, 2020.

On going through the averments contained in the letter petition, it does not appear that the petitioner before approaching this Court made any demand to the State for redressal of the grievance.

It is well settled that a party seeking writ in the nature of mandamus must first approach to the Authority competent for redressal of the grievance.

In view of it, we are not inclined to interfere in the matter at this stage. The petitioner must approach to the State first and on denial of the relief claimed or any unusual delay in considering the same, the petitioner shall be at liberty to approach this Court by invoking the writ jurisdiction.

The writ petition stands disposed of.

**Order Date :-** 19.5.2020

Shubham

(Siddhartha Varma, J.) (Govind Mathur, C.J.)